

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1212/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 5th day of July, 2000

Sukhbir
s/o Shri Budhram
r/o H.No.222, Vill. & post
Bakhtawarpur
New Delhi - 110 036. ... Applicant
(By Shri U.Srivastava, Advocate) Vs.

1. Union of India through
The Secretary
Ministry of Defence,
South Block
New Delhi.
2. The Engineer in Chief Branch (E-2 Cord)
Army Headquarters
Kashmir House, Rajaji Marg
New Delhi.
3. The Chief Engineer
Delhi Zone, MES Headquarters
Delhi Cantt - 10. ... Respondents

O R D E R (Oral)

The applicant submits that he has been engaged as casual labour on and off since 1988 till 1995. Thereafter he was ^{even} ~~ever~~ being appointed for few days ^L ~~only~~ though there is work in the Department. It is his grievance that other freshers and outsiders have been engaged as casual labour though the applicant is out of job.

2. In the circumstances, we direct the respondents to consider the case of the applicant also for engagement as casual labour. With these directions the OA is disposed of at the admission stage itself. No costs.

V.RAJAGOPALA REDDY
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/